

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-38.

Miscellaneous Application No.16/94

Dated:

8 MAR 1994

MPPLICATION NO(s) 323 of 1993.

APPLICANTS: MPPLICANTS:

M.Chandrasekharan and 36 Others v/s. Secretary, M/o. Defence, NDelhi and Others. TO.

- Sri.M.Narayanaswamy, 1. Advocate, No; 844-Upstairs, 17th-G-Main, Rajajinagar, Bangalore-10.
- Sri.M.S. Padmarajaiah, C.G.S.C., High Court Bldg, Bangalore-1. 2.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore. ~XXX-

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 28-02-1994.

old on 8.3. all

DEPUTY REGISTRAR JUDICIAL BRANCHES.

In the Central Administrative Tribunal Bangalore Bench Bangalore

ORDER SHEET (contd)

Date	Office Notes	Orders of Tribunal

(PKS)VC/(VR)M(A) FEBRUARY 28,1994.

ORDER ON M.A.NO.16 OF 1994

We have heard the learned standing counsel, apropos this application seeking more time to comply with the direction of this Tribunal. The judgment of the Tribunal under reference has since been upheld by the Supreme Court. In that situation we think that the Government should be more than anxious to comply with the directions of the Tribunal subsequently affirmed by the Supreme Court. But, then from behat we are told to-day and from the records produced before us there does not appear to be any anxiety on the part of the administration to comply with the orders of this Tribunal, subsequently upheld by the Supreme Court as well. we must record our strong dissent and express our displeasure regarding the delay involved in the implementation of the Tribunal's order, we however accede to the emphatic plea made by the learned Standing Counsel for more time. Acceeding to his request for further extension of time, we



Date Office Notes Orders of Tribunal

four months time to comply with the orders as from to-day. We make it clear to the learned Standing Counsel, through him to his clients, that on no account any further extension of time will be granted. Let a copy of this order be made available to the Government counsel. We direct that one more application of a similar nature said to be pending in O.A.No.9/94 but listed before the other bench is ordered to be brought before this Bench and disposed off in like terms.

Sd-| MEMBER(A)

≤d-VICE-CHAIRMAN.

psp.



TRUE COPY

SECTION OFFICER

CENTRAL ADMINISTRATIVE TRIED

ADDITIONAL BENCH

BANGALORE